

ITEM NO.301

VIRTUAL COURT NO.1

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.929 of 2020 in Civil Appeal No.1674 of 2020

SHAKTI NATH & ORS.

Petitioner(s)

VERSUS

ALPHA TIGER CYPRUS INVESTMENT NO. 3 LTD. & ORS.

Respondent(s)

(FOR ADMISSION; IA No.48566/2020 - FOR CLARIFICATION/DIRECTION;
and, IA No.50862/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT)

Date : 17-06-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDU MALHOTRA

Counsel for the Parties:

Mr. Dhruv Mehta, Sr. Adv.
Mr. Pradyuman Dubey, Adv.
Ms. Arpita Bishnoi, Adv.
Mr. Abhay Kumar, AOR

Mr. Sanjeev Puri, Sr. Adv.
Mr. Priyank Ladoia, Adv.
Mr. Mayank Pandey, AOR

Mr. Nakul Dewan, Sr. Adv.
Mr. Rajat Mittal, AOR

Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to the order dated 19.05.2020, the present application with respect to Prayer (iv) is listed today before us.

Reply to the application has been filed on behalf of the respondents no.1 and 2, to which rejoinder has also been placed on record.

An affidavit has been filed on behalf of M/s Good Living Infrastructure Pvt. Ltd.

Heard Mr. Dhruv Mehta, learned Senior Advocate for the applicant, Mr. Nakul Dewan, learned Senior Advocate for M/s Good Living Infrastructure Pvt. Ltd., Mr. Sanjiv Puri, learned Senior Advocate for the respondents no.1 and 2, and Mr. Ravindra Kumar, learned Advocate for NOIDA.

Order reserved.

(MUKESH NASA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER